

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 8866 OF 2011

State of Uttar Pradesh and others ..Appellants
versus
M/s Hindustan Lever Limited ..Respondent

WITH

C.A. No. 2640/2012, C.A. No. 7378/2012, C.A. No. 7379/2012, C.A. No. 7380/2012, C.A. No. 7381/2012, C.A. No. 7382/2012, C.A. No. 7383/2012, C.A. No. 7384/2012, C.A. No. 7385/2012, C.A. No. 7386/2012, C.A. No. 7387/2012, C.A. No. 7388/2012, C.A. No. 7389/2012, C.A. No. 9307/2012, C.A. No. 9308/2012, C.A. No. 9309/2012, C.A. No. 9310/2012, C.A. No. 9311/2012, C.A. No. 9312/2012, C.A. No. 9313/2012, C.A. No. 9314/2012, C.A. No. 9315/2012

O R D E R

Having heard learned counsel for the appellants at some length, and having perused the record of the case, it is not possible for us to arrive at a conclusion different from the one recorded by the High Court.

In view of the above, the instant appeals are dismissed.

.....J.
[JAGDISH SINGH KHEHAR]

NEW DELHI;
Signature Not Verified

.....J.

JANUARY 15, 2015.
Digitally signed by

[S.A. BOBDE]

Parveen Kumar Chawla
Date: 2015.01.17
11:18:43 IST
Reason:

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 8860 OF 2011

M/s Surya Food and Agro Limited ..Appellant
versus

O R D E R

Learned counsel for the respondents is agreed, that in view of the order passed by this Court in State of Uttar Pradesh and others vs. M/s Hindustan Lever Limited (Civil Appeal No. 8866 of 2011, dated 15.01.2015 and connected appeals), the instant appeal has to be allowed.

Accordingly, the instant appeal is allowed, and the impugned order dated 18.12.2007 passed by the High Court of Judicature at Allahabad in Civil Misc. Writ Petition No. 1716 (Tax) of 2007 is hereby set aside.

.....J.
[JAGDISH SINGH KHEHAR]

NEW DELHI;
JANUARY 15, 2015.

.....J.
[S.A. BOBDE]

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 2639 OF 2012

M/s G.Surgiwear Limited

..Appellant

versus

State of Uttar Pradesh and others

..Respondents

O R D E R

Learned counsel for the appellant states, that he has been instructed to withdraw the instant appeal.

Dismissed as withdrawn.

.....J.
[JAGDISH SINGH KHEHAR]

NEW DELHI;
JANUARY 15, 2015.

.....J.
[S.A. BOBDE]

RECORD OF PROCEEDINGS

Civil Appeal No(s). 8866/2011

STATE OF U.P.& ORS.

Appellant(s)

VERSUS

M/S HINDUSTAN LEVER LIMITED

Respondent(s)

WITH

C.A. No. 8860/2011

C.A. No. 2639/2012

(With appln.(s) for withdrawal of civil appeal and)

C.A. No. 2640/2012

C.A. No. 7378/2012(With Office Report)

C.A. No. 7379/2012(With Office Report)

C.A. No. 7380/2012(With Office Report)

C.A. No. 7381/2012(With Office Report)

C.A. No. 7382/2012(With Office Report)

C.A. No. 7383/2012(With Office Report)

C.A. No. 7384/2012(With Office Report)

C.A. No. 7385/2012(With Office Report)

C.A. No. 7386/2012(With Office Report)

C.A. No. 7387/2012(With Office Report)

C.A. No. 7388/2012(With Office Report)

C.A. No. 7389/2012(With Office Report)

C.A. No. 9307/2012(With Office Report)

C.A. No. 9308/2012(With Office Report)

C.A. No. 9309/2012(With Office Report)

C.A. No. 9310/2012(With Office Report)

C.A. No. 9311/2012(With Office Report)

C.A. No. 9312/2012(With Office Report)

C.A. No. 9313/2012(With Office Report)

C.A. No. 9314/2012(With Office Report)

C.A. No. 9315/2012(With Office Report)

SLP(C) No. 27849/2012

(With Interim Relief and Office Report)

SLP(C) No. 34503/2012(With Office Report)

SLP(C) No. 34508/2012(With Office Report)

SLP(C) No. 34512/2012(With Office Report)

SLP(C) No. 34514/2012(With Office Report)

SLP(C) No. 34523/2012(With Office Report)

SLP(C) No. 34524/2012(With Office Report)

SLP(C) No. 34525/2012(With Office Report)

SLP(C) No. 34526/2012(With Office Report)

SLP(C) No. 34527/2012(With Office Report)

SLP(C) No. 34528/2012(With Office Report)

SLP(C) No. 34529/2012(With Office Report)

SLP(C) No. 34530/2012(With Office Report)

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SLP(C) No. 34531/2012(With Office Report)

SLP(C) No. 34533/2012(With Office Report)

SLP(C) No. 34534/2012(With Office Report)

SLP(C) No. 34535/2012(With Office Report)

SLP(C) No. 34537/2012(With Office Report)

SLP(C) No. 34538/2012(With Office Report)

SLP(C) No. 34542/2012(With Office Report)

SLP(C) No. 34543/2012(With Office Report)

SLP(C) No. 34544/2012(With Office Report)

SLP(C) No. 34546/2012(With Office Report)

SLP(C) No. 34547/2012(With Office Report)

SLP(C) No. 34548/2012(With Office Report)

SLP(C) No. 34549/2012(With Office Report)

SLP(C) No. 34552/2012(With Office Report)

SLP(C) No. 40112/2012(With Office Report)

SLP(C) No. 4829/2013(With Office Report)

SLP(C) No. 4830/2013(With Office Report)

SLP(C) No. 4831/2013(With Office Report)

SLP(C) No. 16251/2013(With Office Report)

SLP(C) No. 16252/2013

(With appln.(s) for exemption from filing O.T. and Office Report)

SLP(C) No. 4582/2014(With Interim Relief and Office Report)

SLP(C) No. 4585/2014(With Office Report)

SLP(C) No. 4589/2014(With Office Report)

SLP(C) No. 4590/2014(With Office Report)

SLP(C) No. 4592/2014(With Office Report)

SLP(C) No. 4593/2014(With Office Report)

Date : 15/01/2015 These appeals/petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE S.A. BOBDE

For Appellant(s) Mr. S.R. Singh, Sr. Adv.
Mr. R.P. Mehrotra, Adv.
Mr. Sudeep Kumar, Adv.
for Mr. Gunnam Venkateswara Rao,AOR(NP)
for Mr. Kamendra Mishra,AOR(NP)
for Mr. Vinay Garg,AOR(NP)

Mr. Dhruv Agarwal, Sr. Adv.
Mr. Praveen Kumar,Adv.
Mr. Kumar Rajesh Singh, Adv.
Ms. Sunaina Kumar, Adv.

Mr. Rohit Sthalekar, Adv.
Mr. Avi Tandon, Adv.
for Mr. T. Mahipal,AOR(NP)

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For Respondent(s) Mr. H.N. Salve, Sr. Adv.
Mr. Arvind P. Dattar, Sr. Adv.
Mr. Ravinder Narain, Adv.
Mr. Ajay Aggarwal, Adv.
Ms. Mallika Joshi, Adv.
Ms. Shravani Shekhar, Adv.
Ms. Ruchika, Adv.
Mr. Viksit Arora, Adv.
for Mr. Rajan Narain,AOR(NP)

Mr. Dhruv Agarwal, Sr. Adv.
Mr. Praveen Kumar, Adv.
Ms. Sunaina Kumar, Adv.

Mr. Pawanshree Agrawal,Adv.

Mr. D.K. Gandhi, Adv.
Mr. Avi Tandon, Adv.
Mr. Rohit Sthalekar, Adv.
for Mr. T. Mahipal, AOR(NP)

Mr. Dhruv Agarwal, Sr. Adv.
Mr. Shwetank Sailakwal, Adv.
Mr. Vipin Kumar Jai, Adv.
Mr. Nishil Agarwal, Adv.

Mr. Ajay Choudhary,AOR(NP)

Mr. Rauf Rahim,Adv.

Mr. Debasis Misra,AOR(NP)

Mr. Sudarshan Singh Rawat,AOR(NP)

Ms. Tulika Prakash,AOR(NP)

UPON hearing the counsel the Court made the following

O R D E R

Civil Appeals except Civil Appeal Nos.8860 of 2011 and 2639 of 2012 are dismissed in terms of the signed order. Civil Appeal No. 8860 of 2011 is allowed in terms of the signed order. Civil Appeal No. 2639 of 2012 is dismissed as withdrawn in terms of the signed order.

All special leave petitions are dismissed.

(Parveen Kr. Chawla)

Court Master

(Renuka Sadana)

Court Master

[Three Signed Orders are placed on the file]